

THE STATE OF ARUNACHAL PRADESH (AMENDMENT)
ACT, 1988

No. 52 OF 1988

[27th September, 1988.]

An Act further to amend the State of Arunachal Pradesh Act, 1986.

BE it enacted by Parliament in the Thirty-ninth Year of the Republic of India as follows:—

Short
title.

1. This Act may be called the State of Arunachal Pradesh (Amendment) Act, 1988.

Substitu-
tion of
new
section
for
section 10.

2. In the State of Arunachal Pradesh Act, 1986, for section 10, the following section shall be substituted, namely:— 69 of 1986.

Provision
as to
Legisla-
tive
Assembly.

“10. The total number of seats in the Legislative Assembly of the State of Arunachal Pradesh, to be filled by persons chosen by direct election from assembly constituencies shall be sixty, out of which fifty-nine seats shall be reserved for the Scheduled Tribes; and the provisions of the Representation of the People Act, 1950 shall be deemed to be amended accordingly.” 43 of 1950.